# COURT-1

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### **Appeal No. 157 of 2016**

Dated: 3<sup>rd</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

#### In the matter of:

Viyyat Power Pvt. Ltd. .... Appellant(s)

Vs.

Kerala State Electricity Board Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan

Mr. Anirudh Wadhwa

Counsel for the Respondent(s) : Mr. P. V. Dinesh for R-1

Mr. R. Babu for R-2

## <u>ORDER</u>

Three weeks time is granted to the parties to explore the possibility of settlement. Needless to say that if settlement is not arrived at before the next date of hearing, this Tribunal will proceed with the matter.

List the matter on <u>12.09.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson